

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF NICCO CORPORATION LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	NICCO CORPORATION LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	31.05.1983
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, West Bengal under Companies Act, 1956
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	L55101WB1983PLC036362
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	NICCO HOUSE, 2 HARE STREET, KOLKATA-700001, WEST BENGAL, INDIA
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	January 18, 2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	July 16, 2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	<p>KUNAL BANERJEE C/O SHOME & BANERJEE 5A, NURULLA DOCTOR LANE, 2ND FLOOR, KOLKATA-700017 banerjee.kunal@gmail.com IBB/IPA-03/2016-17/12</p> <p><i>Address for correspondence:</i> NICCO HOUSE 2 HARE STREET, KOLKATA-700001 kunalbanerjee.ipnicco@gmail.com</p>
9.	LAST DATE FOR SUBMISSION OF CLAIMS	February 01, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against NICCO CORPORATION LIMITED on **January 18, 2017**.

The creditors of NICCO CORPORATION LIMITED are hereby called upon to submit a proof of their claims (in prescribed format) on or before **February 01, 2017** to the interim resolution professional at the address mentioned against item 8.

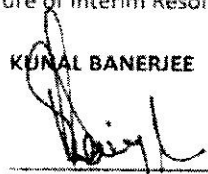
The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

NAME: **KUNAL BANERJEE**

SIGNATURE: _____




Date & Place: January 19, 2017, Kolkata.